

per Revenue Case No. 1 /2020 as per Notice Plot No.1,Area 125.22 Acres, out of which 7.24 Acres has been converted to Patita Kisam(Classification) and is wrongly registered in Abada Jogya Khata No. 186.

2. That this IA may be treated as part of the Original Application for clarity and brevity.
3. That the applicants have strong prima facie case and likely to succeed in the aforesaid Original Application.
4. That unless an appropriate stay order is passed by this Hon'ble Tribunal, by directing the Respondents to stop construction work till the disposal of the Original Application, a lot of damage to environment be occurred.
5. That unless this Hon'ble tribunal direct stay of construction, the community at large would suffer irreparable loss and injury, which cannot be compensated otherwise.

PRAYER

In the facts and circumstances stated above, it is therefore prayed before this Hon'ble Court , in the interest of justice, to allow the present Interim Application and:

- a) To direct the Respondents to maintain status-quo in respect of the Forest Land in question till the disposal of this Original Application.
- c) And pass such any other order as this Hon'ble Court may deem fit and proper.

And for which act of kindness, the Applicant shall be in duty bound ever pray.

Biswanchi Narayan Das

BY THE APPLICANT

Through

Biswaranjan Paramguru

**BISWARANJAN PARAMGURU
ADVOCATE**

Counsel for the Applicant

Library-1, SCBA,

Paramguru.biswa@gmail.com

Mobile No. 7982055330

Place:- Kolkata

Date:- 14.03.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN BENCH
AT KOLKOTA

I.A. No. _____ OF 2024

ORIGINAL APPLICATION (O.A.) No. 52 OF of 2024

IN THE MATTER OF:

Biranchi Narayan Dash & Another ...APPLICANTS/PETITIONERS

VRS

Union of India & OTHERSRESPONDENTS



AFFIDAVIT

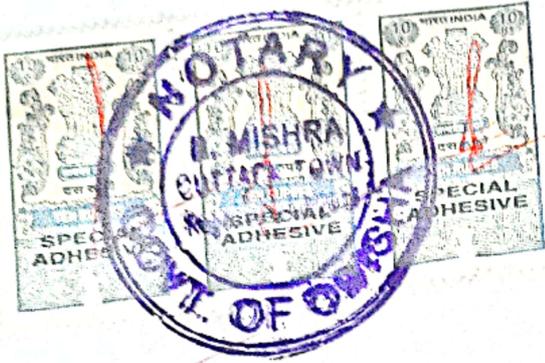
Biranchi narayan dash, S/o. Bipra charan dash, Niladripur,
mahipur, Dist-nayagarh, odisha, Mahipur g.p. PIN:752094 do
hereby solemnly affirm and declare as under:

1. That I am one of the Applicant in this Original Application and I am authorised by others to swear this Affidavit and I am fully conversant with the facts and circumstances of this Interim Application.
2. That, I state that, I have read and understood the contents of this Interim Application which have been drafted under my instructions and I state that the contents of the same are true to the best of my knowledge

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and belief, and have been read over and explained to me in my vernacular language.



Biranchi Narayan Das
DEPONENT

VERIFICATION

Verified on 13/03/2024 that the contents of the above mentioned affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Biranchi Narayan Das
DEPONENT

Solemnly Sworn before me by Biranchi Narayan Das
being identified by B. R. Panigrahi Advocate
at Cuttack dated 13/03/2024

B. R. Panigrahi
Advocate
13/03/24